

(क) गत तीन वर्षों के दौरान जिला उद्योग केन्द्र, जोधपुर राजस्थान ने बेरोजगार युवकों के कितने आवेदनों की स्वरोजगार योजना के अंतर्गत बैंक आफ बड़ौदा की विश्वविद्यालय शाखा के पास ऋण हेतु सिफारिश की है ;

(ख) कितने बेरोजगार युवकों को ऋण दे दिया गया है और कितने युवकों को ऋण नहीं दिया गया है ; और

(ग) उनको ऋण मंजूर न करने के विस्तृत कारण क्या है ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुजारी): (क) और (ख) संभवत माननीय सदस्य का आशय 1983-84 में केन्द्रीय सरकार द्वारा शिक्षित बेरोजगार नवयुवकों के स्व-नियोजन के लिये बनाई गई योजना से है। इस योजना से संबंधित वर्तमान सूचना प्रणाली के अन्तर्गत बैंकों की शाखाओं के अनुसार आवेदनों के ब्यौरे की सूचना नहीं मिलती। अलबस्ता, प्राप्त आंकड़ों के अनुसार राजस्थान राज्य के लिये निर्धारित 10,000 हिताधिकारियों के लक्ष्य के मुकाबले सरकारी क्षेत्र के बैंकों द्वारा राज्य में 31 मार्च, 1984 तक 2365.30 लाख रुपये के 15054 आवेदन मंजूर किए गये थे।

(ग) भारतीय रिजर्व बैंक ने सूचित किया है कि बैंकों द्वारा आवेदन अस्वीकार किए जाने के मुख्य कारण योजना में निर्धारित मानदण्डों के अन्तर्गत आवेदनों का अपात्र होना, परियोजना का आर्थिक दृष्टि से अर्थक्षम न होना या इस योजना के अधीन निर्धारित लक्ष्यों को पहले से पूरा कर लिया जाना है।

Recommendation Made in the Conference of Income Tax Commissioners in New Delhi

3788. SHRI S. A. DORAI SEBASTIAN : Will the Minister of FINANCE be Pleased to state :

(a) the Principal recommendations made in the three day Conference of Income Tax Commissioners held in New Delhi in May, 1984, and the action taken thereon ;

(b) whether any separate cadre of investigators to unearth black money and expose new methods of tax evasion has been set up ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA) : (a) The recommendations of the Conference and decisions thereupon related, in Particular, to the following matters :

(i) Cases of income upto Rs. 25,000/- and salary cases assessed in salary circles upto an income of Rs. 50,000/- will be assessed on the basis of the return filed. This Procedure will not apply to the cases of companies, trusts, search & seizure and loss cases.

(ii) Other returns of income will be dealt with in the normal course as Provided in the taxation laws. The Present system of segregation of cases into summary and scrutiny will be given up.

(iii) In respect of search and seizure cases, the Department will endeavour to complete by March 31st 1985 all assessments where searches were completed on or before March 31st 1982.

(iv) There will be special emphasis on completion of wealth tax assessment by March 31st 1985 where the wealth returned is Rs. 5 lakhs and above.

(v) Special efforts will be made to reduce the arrears of taxes outstanding for a long time. Vigorous efforts will be made to write off irrecoverable demands outstanding for a long time.

(vi) The IAC (Asstts) will deal with the more important cases yielding high revenue.

(vii) The survey work will be decentralised except in the cities of Ahmedabad, Bangalore, Bombay, Calcutta, Delhi, Hyderabad and Madras. In respect of new cases the assessments will be done by the territorial ITOs concerned.

(b) and (c) No separate cadre of investigators as such has been set up as a result of the Commissioners Conference 1984.

However, the specialised agencies for investigation such as Central Circles, Directorates of Inspection (Investigation) and (Intelligence) already exist. For overseeing the assessments of large industrial houses and to study the methods of tax evasion followed by them, another Directorate of Special Investigation is already functioning.

Accommodation for Naval Civilian Dockyard Employees Bombay

3789. DR. SUBRAMANIAM SWAMY:
Will the Minister of DEFENCE be pleased to state :

(a) whether around the Naval Civilian Housing Colony-Powai, Kanjur Marg, Bombay, there are vast stretches of land owned by Government which are lying vacant.

(b) whether there is a great demand from the Naval Civilian Dockyard employees for accommodation ; and

(c) if so, the reasons why Government do not utilize the vacant land for building quarters for its employees or the reasons why Government do not allot the land

to cooperative housing societies formed by the employees for construction of their own houses ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI R.P. SINGH DEO) : (a) Yes, Sir. There is some land in the Naval Civilian Housing Colony at Pawai which is as yet unconstructed.

(b) Yes, Sir. However according to the Government's policy, in Bombay, civilian Defence employees are to be provided accommodation upto the extent of 15% of their sanctioned strength.

(c) A part of the vacant land referred to in part (a) of the Question is billy and is not fit for being constructed upon. The remaining vacant land is earmarked for phased construction to fulfil the requirement as indicated in Part (b) above and hence cannot be transferred to cooperative housing societies.

Income Tax Raids on Hindi Film Stars

3790. DR. SUBRAMANIAM SWAMY :
SHRI NIHAL SINGH :

Will the Minister of FINANCE be pleased to state :

(a) whether recently the residences of some prominent Hindi film stars were raided by the Income-Tax officials ;

(b) if so, the names of the film stars whose houses were raided ; and

(c) the outcome of these raids ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) to (c) Income Tax Department conducted searches at the office and residential premises of Shri Feroze Khan Shri Rajesh Khanna and his relatives during the month of June, 1984. The searches